



Bill Summary

The Cable Television Networks (Regulation) Second Amendment Bill, 2011

- The Cable Television Networks (Regulation) Second Amendment Bill, 2011 was introduced in the Lok Sabha on December 15, 2011 by Ms. Ambika Soni, Minister of Information and Broadcasting. The Bill was referred to the Standing Committee on Information Technology on January 5, 2012.
- The Bill amends the Cable Television Networks (Regulation) Act, 1995 (Principal Act). The Bill seeks to do the following: (a) prohibit transmission or retransmission of unregistered channels; and (b) enhance penalties under the Act.
- The Bill seeks to insert a new section that prohibits cable operators from carrying, or including in their cable service, any satellite or terrestrial television broadcast or channel that is (a) not registered with the central government; (b) not approved by the central government for viewing within the territory of India; or (c) not allowed under the provisions of any central Act or Rules.
- The Bill seeks to penalise transmission of broadcasts or channels that contravene the proposed section with a minimum fine of Rs 50,000 for the first offence; and with a minimum fine of one lakh rupees.
- The Principal Act penalises all contraventions with imprisonment up to two years or a fine up to a maximum of Rs 1,000.
- The Bill seeks to increase the value of fine for contravention of the provisions of the Principal Act from one thousand rupees to one lakh rupees.

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the document are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.

